

COMMITTEE ON PAPERS LAID ON THE TABLE
(2021-2022)

SEVENTEENTH LOK SABHA



FIFTIETH REPORT

**[on delay in laying the Annual Reports and Audited Accounts of the
Aeronautical Development Agency (ADA), Bengaluru]**

(Presented on 13 December, 2021)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

December, 2021/Agrahayana, 1943(Saka)

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE
(2021-2022)

Shri Ritesh Pandey

-

Chairperson

MEMBERS

2. Dr. Shafiqur Rehman Barq
3. Shri Margani Bharat
4. Shri Pallab Lochan Das
5. Chowdhury Mohan Jatua
6. Choudhary Mehboob Ali Kaiser
7. Dr. Amol Ramsing Kolhe
8. Dr. A. Chella Kumar
9. Shri Raja Amareshwara Naik
10. Shri Jamyang Tsering Namgyal
11. Smt. Aparupa Poddar
12. Shri T.N. Prathapan
13. Shri S. Ramalingam
14. Shri Saptagiri Sankar Ulaka
15. Shri Ashok Kumar Yadav

SECRETARIAT

1. Smt. Suman Arora - Joint Secretary
2. Smt. B. Visala - Director
3. Shri Munish Kumar Rewari - Additional Director
4. Shri Kundan Kumar - Committee Officer
5. Shri K.P. Kashyap - Assistant Committee Officer

INTRODUCTION

I, Chairperson of the Committee on Papers Laid on the Table of the House (2021-22), having been authorized by the Committee to present this Report on their behalf, present this Fiftieth Report in respect of the delay in laying the Annual Reports together with Audited Accounts of the Aeronautical Development Agency (ADA), Bengaluru, an autonomous organisation under the Ministry of Defence (Department of Defence Research and Development).

2. In terms of the recommendation of the Committee on Papers Laid on the Table contained in its First Report, Second Report (5th Lok Sabha) and Second Report (6th Lok Sabha) presented to the House on 08 March 1976; 12 May 1976 and 22 December 1977 respectively, the Annual Report and Audited Accounts of the Organization/Company are required to be laid on the Table of the House within nine months of the closure of Accounting Year.

3. The Committee considered the matter of the delays in laying the Annual Reports and Audited Accounts of the Aeronautical Development Agency (ADA), Bengaluru for the years from 2016-17 to 2019-20 and took oral evidence of the representatives of the Ministry of Defence (Department of Defence Research and Development) and Aeronautical Development Agency (ADA), Bengaluru at their sitting held on 28th January, 2021 in this connection.

4. The Committee considered and adopted this Report at their sitting held on 29th November, 2021.

5. The Committee wish to express their thanks to the officers of the Ministry of Defence (Department of Defence Research and Development) and Aeronautical Development Agency (ADA), Bengaluru for furnishing the written replies, other material/information and for placing their views in the matter before the Committee.

6. The Observations / Recommendations of the Committee have been printed in bold letters at the end of the Report.

New Delhi
December, 2021
Agrahayana, 1943 (Saka)

Ritesh Pandey
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Report

Delay in laying of the Annual Reports and Audited Accounts of the Aeronautical Development Agency (ADA), Bengaluru.

The Aeronautical Development Agency (ADA) is a Central Autonomous Body registered under the provisions of the Societies Registration Act, 1860 under the Department of Defence (R&D).

2. Regarding the Funds for the Society, Rule 52 of the Memorandum of Association Rules of the ADA states that *“The Funds of the Society will consist of the following:-*

- a) Lumpsum and Recurring grants made by the Government of India.*
- b) Fees and Other charges received by the Society.*
- c) All other monies received by the Society.”*

The main programme of the ADA is the Design and Development of Light Combat Aircraft (LCA), which is being funded by the Grants-in-aid budget of the Department of Defence Research and Development. However, the Indian Air Force and the Indian Navy are funding part of the development activity for LCA (AF) and LCA (Navy) respectively.

The ADA is also entrusted with small projects by the Department of Defence (R&D). These projects are funded from the DRDO Budget.

Rs in Crores

FY	DRDO	Indian Air Force	Indian Navy	Total Grants in Aid
2016-17	737.65	150	180	1067.65
2017-18	872	200	-	1072
2018-19	779.95	-	-	779.95
2019-20	1459.74	-	-	1459.74

3. In terms of the recommendation of the Committee on Papers Laid on the Table contained in its First and Second Reports of 5th Lok Sabha and Second Report of 6th Lok Sabha presented to the House on 08 March 1976, 12 May 1976 and 22 December 1977 respectively, the Annual Report and Audited Accounts of the Organization/Company are required to be laid on the Table of the House within nine months of the closure of the Accounting Year. To comply with this requirement proper time schedule should be laid down for compilation of Annual Report and Annual Accounts and their auditing. The Committee felt that normally a period of three months would be sufficient for compilation of Annual Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Report and sending it to Government for laying. If for any reason, the Annual Reports and Audited Accounts of the Institutes could not be laid within the prescribed period of nine months, the Ministry concerned should lay a Statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles whichever is later, explaining the reasons as to why the documents could not be laid.

4. As per rule 212(3)(iv) of the GFR 2005, the Annual Report and Audited Statement of accounts of autonomous organizations are required to be laid on the Table of the Parliament within nine months of the closure of the accounting year. Further, under Rule 238(5) of the GFR 2017, the Annual Reports and accounts of Private and Voluntary Organizations receiving recurring Grants-in-aid to the tune of Rupees fifty lakhs and above should be laid on the Table of the House within nine months of the closure of the succeeding financial year of the Grantee Organizations. As per Rule 238(6) of the GFR 2017, the Annual Reports and Audited Accounts of Private and Voluntary Organizations or societies registered under the Registration of Societies Act, 1860, receiving one-time assistance/non-recurring grants of Rupees fifty lakhs and above should also be laid on the Table of the House within nine months of the closure of the succeeding financial year of the Grantee Organizations.

5. When the Committee enquired about the Act, Rule or Regulation under which Papers of the ADA are being laid on the Table of the House and the provision and time for laying of those Papers on the Table of the House in the said Act, Rule or Regulation, the Ministry in their written reply have stated that as per Para 55 of the Rules and regulations of the ADA, embodied in its Memorandum of Association, *"The Accounts of the Society shall be audited by the Comptroller and Auditor General of India"*.

Para 56 of The Rules and regulations of the ADA stipulates that *"The Annual Report of the proceedings of the Society and of all work undertaken during the year shall be prepared by the Governing Body for the information of the Government of India and the members of the Society. This report and the audited accounts of the Society along with the Auditor's Report thereon shall be placed before the Society at the Annual General Meeting"*. Rule 237 (iii) of the GFR 2017 provides for *"Submission of the Annual Report and Audited Accounts to the Nodal Ministry for it to be laid on the Table of the Parliament."*

6. The scrutiny by the Committee reveals that the Ministry of Defence (Department of Defence Research and Development) has not laid the Annual Reports and Audited Accounts of the ADA for the years 2016-17 to 2019-20 within the stipulated time.(see **Annexure-I**)

7. The chronological sequence, as submitted by the Ministry, in respect of the finalization of Annual Reports and Audited Accounts of the ADA for the years 2016-2017 to 2019-2020 are given at **Annexure-II**.

8. The Committee considered the matter of delays in laying of the Annual Reports and Audited Accounts of the ADA, Bengaluru for the years 2016-2017 to 2019-2020 and on the issue took evidence of the representatives of the Ministry of Defence (Department of Defence Research and Development) and the ADA, Bengaluru on 28.01.2021.

9. The Committee noted that the Annual Reports and Audited Accounts of the ADA, Bengaluru for the years 2016-17, 2017-18 and 2018-19 were laid on the Table of the House on 25.07.2018, 23.09.2020 and 04.08.2021 by the Ministry with delay ranging upto 07 and 21 months, respectively. Further, the Annual Report and Audited Accounts for the year 2019-20 have not been laid yet. Thus, the Ministry of Defence (Department of Defence Research and Development) and the ADA, Bengaluru had failed to comply with the Parliamentary requirement of laying these documents within nine months of the closure of the financial year.

10. On being asked about the reasons for delay in laying of the Annual Reports and Audited Accounts of the ADA from the years 2016 -2017 to 2019-2020, the Ministry in their written reply stated that for the year 2016-17:-

“The delay is mainly due to the fact that ADA had to recast the Cash based Annual Accounts to suit the Unified Accounting Procedure based on Accrual Accounting on the directives of C and AG. The recasted accounts were resubmitted to the C and AG on 12/1/2018 for audit and certification. The Auditors certified the recasted accounts on 16/3/2018. The annual Report and Accounts were passed by the General Body on 7/5/2018 before laying on the table of the Parliament;”

For the year 2017-18:-

“The Annual Accounts for the year 2017 – 18 were submitted on time i.e 30/6/2018 to the Auditors. However due to the various audit observations raised by the Auditors the accounts could only be certified on 13/8/2019 after 14 months. This involved taking advice from the Expert Advisory Committee of the Institute of Chartered Accountants of India. Though the Governing Body of ADA had confirmed the Annual Accounts on 9/9/2019 the General Body could not be convened due to preoccupation of the members and could only be held by Video Conference on 22/5/2020 due to Covid-19 restrictions.”

For the year 2018-19:-

“The annual Accounts for the previous FY i.e. 2017-18 were certified only on 13/8/2019 hence, the preparation of the Annual Accounts of the year 2018 - 2019 had to be delayed so as to incorporate the corrective actions suggested by the C and AG on the previous year’s Annual Accounts. The same was submitted to the Auditors on 30/9/2019 and Certified by them on 22/9/2020 i.e after 12 months. The accounts will be put up in the forth coming Governing Body and subsequently to the General Body for adoption before tabling the same in the Parliament.”; and

For the year 2019-20:-

“Draft SAR received on 07.01.2021. Response being released.”

11. The Committee enquired whether the Ministry of Defence (Department of Defence Research and Development) agree that persistent delays in laying the documents indicate that due importance was not given to the timely laying of the papers before Parliament and things were taken in a casual manner, the Ministry in their written reply stated that the delay in laying of the documents could not be attributed to not giving importance to adherence to the prescribed timelines but could be attributed to problems of initial migration from cash basis to accrual basis, which involved recasting of the Annual Accounts and complying with the various changes in the format/policies of accounts as suggested by the C&AG. In the year 2018, the ADA resorted to seeking advice on the format of accounts from the Expert Advisory Committee of the Institute of Chartered Accountants of India. This resulted in delay in certification and consequent adoption by the Governing Body and the General Body.

12. On being asked regarding any remedial measures that have been taken or proposed to be taken both by the Ministry and the ADA, Bengaluru to ensure timely laying of the documents before Parliament within the prescribed period of nine months from the close of the Accounting Year in future, the Ministry of Defence (Department of Defence Research and Development) in their written reply stated that before migration from cash basis to accrual basis system (i.e. 2015 – 16), the ADA was completing the process in the stipulated time. Due to migration to the accrual system, more time was required initially. Since the process is now streamlined, the ADA will now submit the accounts in the prescribed time period.

13. Elaborating further the reasons for delay in laying of the Annual Reports and Audited Accounts of the ADA, the Director, ADA during the evidence explained to the Committee as under:-

"Right from 1985 till about 2015, the accounts were never delayed. If you look at the track record, the accounts were always completed in December except in one case somewhere in early 2000, where we had a delay of two to three months. However, after 2016, there have been some delays which we are trying to control. One of the main reasons was this. We had to change over from cash-based to accrual-based accounting, and this is something that took time. As you can understand, for the organisation, which has done cash-based accounting for 30 years, changing over to accrual-based was taking some effort. But this year, in spite of COVID, the draft SAR has been issued by C&AG, and we are hoping to have these accounts presented in the upcoming Parliament Session, that is, the Budget Session. The Governing Body is already planned on 16th February, and we hope, we can get through both last year's accounts and this year's accounts. We went through a lot of turmoil because of the change-over which had to be done as it was mandated by C&AG for autonomous bodies. So, we are requesting C&AG for that. We are controlling that delay, and next year onwards, we are very confident that we should be able to meet these deadlines."

Observations/Recommendations

14. The Committee note that the Ministry of Defence (Department of Defence Research and Development) and ADA, Bengaluru have not adhered to the time frame stipulated in the recommendations of the Committee on Papers laid on the Table contained in Paras 1.16 and 3.5 of its First Report (5th Lok Sabha), Paras 4.16 and 4.18 of Second Reports of 5th Lok Sabha and Paras 1.12. and 2.6 to 3.8 of Second Report of 6th Lok Sabha presented to the House on 08.03.1976, 12.05.1976 and 22.12.1977 respectively, regarding laying of Annual Reports and Audited Accounts on the Table of the House. The mandatory requirement of laying the papers within nine months from the closure of the accounting year has not been complied with. These documents of the ADA for years 2016-2017 to 2018-2019 were laid with delays ranging from more than 07 to 21 months. The Committee also note that the documents for the year 2019-20 were not laid as yet. The Committee also observe that the Ministry/ADA, Bengaluru had taken four to seven months for appointment of Auditors for the years 2016-17 to 2019-20.

15. After taking into account all the aspects, the Committee were of the opinion that the Ministry of Defence (Department of Defence Research and Development) had not been able to put in place an effective monitoring system to ensure laying of documents of the ADA on the Table of both the Houses of Parliament within the stipulated time. Changes in accounting system could not be the only reason for such delays specially for the year 2017-18, rather, it was a systemic failure. The Committee, therefore, asked the representatives of the Ministry and the ADA to make all efforts to ensure that henceforth documents of the ADA for the year 2019-2020 are laid as early as possible, and for succeeding years, are laid within the stipulated time. The Committee should be informed of the compliance of these directions and also the measures taken by the Ministry to avoid such delays in future.

16. The Committee also observed that if at all due to unavoidable reasons, the Annual Reports and Audited Accounts of the ADA, Bengaluru could not be laid on the Table of the House within the stipulated time, a statement explaining the reasons as to why the requisite documents could not be laid within the prescribed period, should have been laid on the Table of the House within 30 days or as soon as the House met, whichever was later. The Committee asked the representatives of the Ministry and the ADA to take note of this lapse and to not repeat it in future.

New Delhi

December, 2021
Agrahayana, 1943(Saka)

Ritesh Pandey
Chairperson

Committee on Papers Laid on the Table

Annexure- I
Vide para 6 of the Report

Statement Showing the dates of laying of the Annual Reports and Audited Accounts of the Aeronautical Development Agency (ADA), Bengaluru for the years 2016-17 to 2019-20

Year	Date by which required to be laid	Date of laying of Annual Reports and Audited Accounts	Extent of Delay
2016-17	31.12.2017	25.07.2018	07 Months
2017-18	31.12.2018	23.09.2020	21 Months
2018-19	31.12.2019	04.08.2021	20 Months
2019-20	31.12.2020	Not Laid	-

Annexure - II
vide Para 07 of the Report

Statement showing the details of chronological sequence of different activities involved in the finalization of Annual Reports and Audited Accounts of the Aeronautical Development Agency (ADA), Bengaluru for the years 2016-2017 to 2019-2020

1.	The dates on which the Agency approached the audit authorities to appoint the auditors for auditing the accounts, dates of their appointments; and time taken in appointments after closure of each financial year	<table border="1"> <thead> <tr> <th>Financial Year</th> <th>Approaching the Auditors</th> <th>Date of Appointment</th> <th>Time taken for Appointment</th> </tr> </thead> <tbody> <tr> <td>2016-2017</td> <td>12/10/2017</td> <td>16/10/2017</td> <td>6 ½ Months</td> </tr> <tr> <td>2017-2018</td> <td>30/06/2018</td> <td>31/07/2018</td> <td>4 Months</td> </tr> <tr> <td>2018-2019</td> <td>30/09/2019</td> <td>07/10/2019</td> <td>6 Months</td> </tr> <tr> <td>2019-2020</td> <td>16/10/2020</td> <td>02/11/2020</td> <td>7 Months</td> </tr> </tbody> </table>				Financial Year	Approaching the Auditors	Date of Appointment	Time taken for Appointment	2016-2017	12/10/2017	16/10/2017	6 ½ Months	2017-2018	30/06/2018	31/07/2018	4 Months	2018-2019	30/09/2019	07/10/2019	6 Months	2019-2020	16/10/2020	02/11/2020	7 Months
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		2018-2019	30/09/2019	07/10/2019	6 Months																				
2019-2020	16/10/2020	02/11/2020	7 Months																						
2.	The dates of compilation of annual accounts of the Agency and time taken after the closure of respective accounting years	<table border="1"> <thead> <tr> <th>Financial Year</th> <th>Compilation of Accounts</th> <th>Time to Compile</th> </tr> </thead> <tbody> <tr> <td>2016-2017</td> <td>20/09/2017</td> <td>5 ½ Months as per Cash Basis However(Recasted as per C&AG requirement – 12/01/2018)</td> </tr> <tr> <td>2017-2018</td> <td>27/06/2018</td> <td>3 Months(Recasted several times as per C&AG requirement – 28/02/2019)</td> </tr> <tr> <td>2018-2019</td> <td>23/09/2019</td> <td>5 ½ Months</td> </tr> <tr> <td>2019-2020</td> <td>12/10/2020</td> <td>6 Months</td> </tr> </tbody> </table>			Financial Year	Compilation of Accounts	Time to Compile	2016-2017	20/09/2017	5 ½ Months as per Cash Basis However(Recasted as per C&AG requirement – 12/01/2018)	2017-2018	27/06/2018	3 Months(Recasted several times as per C&AG requirement – 28/02/2019)	2018-2019	23/09/2019	5 ½ Months	2019-2020	12/10/2020	6 Months						
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3.	The dates on which the annual accounts were submitted to the auditor for auditing and time taken after appointments of the auditors	<table border="1"> <thead> <tr> <th>Financial Year</th> <th>Date of Submission</th> <th>Time Taken after Appointment</th> </tr> </thead> <tbody> <tr> <td>2016-2017</td> <td>12/10/2017</td> <td>13 days (25/10/17)</td> </tr> <tr> <td>2017-2018</td> <td>30/06/2018</td> <td>45 Days (16/8/18)</td> </tr> <tr> <td>2018-2019</td> <td>30/09/2019</td> <td>21 Days (21/10/2019)</td> </tr> <tr> <td>2019-2020</td> <td>16/10/2020</td> <td>33 Days (19/11/20)</td> </tr> </tbody> </table>			Financial Year	Date of Submission	Time Taken after Appointment	2016-2017	12/10/2017	13 days (25/10/17)	2017-2018	30/06/2018	45 Days (16/8/18)	2018-2019	30/09/2019	21 Days (21/10/2019)	2019-2020	16/10/2020	33 Days (19/11/20)						
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4.	The dates and duration of auditing the annual accounts of the agency by the auditors	<table border="1"> <thead> <tr> <th>Financial Year</th> <th>Duration of Auditing the Annual Accounts</th> </tr> </thead> <tbody> <tr> <td>2016-2017</td> <td>24/10/2017 to 10/11/2017 (17 Days)</td> </tr> <tr> <td>2017-2018</td> <td>16/08/2018 to 12/09/2018 (27 days)</td> </tr> <tr> <td>2018-2019</td> <td>21/10/2019 to 08/11/2019 (16 days)</td> </tr> <tr> <td>2019-2020</td> <td>09/11/2020 to 04/12/2020 (26 Days)</td> </tr> </tbody> </table>			Financial Year	Duration of Auditing the Annual Accounts	2016-2017	24/10/2017 to 10/11/2017 (17 Days)	2017-2018	16/08/2018 to 12/09/2018 (27 days)	2018-2019	21/10/2019 to 08/11/2019 (16 days)	2019-2020	09/11/2020 to 04/12/2020 (26 Days)											
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5.	The dates of queries raised by the auditors during auditing of annual accounts and time taken after submission of annual accounts to the audit authorities	The queries were raised during the audit period mentioned at Sl no. 7(d) above for the respective financial years.																							
6.	The dates on which the replies to the audit queries were furnished to the auditors and the time taken to resolve these queries	<table border="1"> <thead> <tr> <th>Financial Year</th> <th>Date of Audit queries</th> <th>Date of replies furnished</th> <th>Time taken to resolve the issues</th> </tr> </thead> <tbody> <tr> <td>2016-2017</td> <td>21 Preliminary Slips (from 24.10.2017 to 27.10.2017)</td> <td>15.11.2017</td> <td>121 days. SAR received on 16.03.2018.</td> </tr> <tr> <td>2017-2018</td> <td>16 Preliminary Slips (from 20.08.2018 to 04.09.2018)</td> <td>08.02.2019</td> <td>186 days SAR received on 13.08.2019.</td> </tr> <tr> <td>2018-2019</td> <td>11 Preliminary Slips (from 24.10.2019 to 11.11.2019)</td> <td>07.05.2020</td> <td>139 days SAR received on 22.09.2020.</td> </tr> <tr> <td>2019-2020</td> <td>27 Preliminary Slips (from 13.11.2020 to 04.12.2020)</td> <td>01/01/2021</td> <td>Draft SAR received on 07.01.2021. Response being released.</td> </tr> </tbody> </table>				Financial Year	Date of Audit queries	Date of replies furnished	Time taken to resolve the issues	2016-2017	21 Preliminary Slips (from 24.10.2017 to 27.10.2017)	15.11.2017	121 days. SAR received on 16.03.2018.	2017-2018	16 Preliminary Slips (from 20.08.2018 to 04.09.2018)	08.02.2019	186 days SAR received on 13.08.2019.	2018-2019	11 Preliminary Slips (from 24.10.2019 to 11.11.2019)	07.05.2020	139 days SAR received on 22.09.2020.	2019-2020	27 Preliminary Slips (from 13.11.2020 to 04.12.2020)	01/01/2021	Draft SAR received on 07.01.2021. Response being released.
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7.	The dates on which draft audit reports were issued by the audit authorities and time taken after receipt of the annual accounts;	<table border="1"> <thead> <tr> <th>Financial Year</th> <th>Date Of Draft Audit Report</th> <th>Time Taken</th> </tr> </thead> <tbody> <tr> <td>2016-2017</td> <td>10/11/2017</td> <td>30 Days</td> </tr> <tr> <td>2017-2018</td> <td>30/11/2018</td> <td>153 Days</td> </tr> <tr> <td>2018-2019</td> <td>08/01/2020</td> <td>101 Days</td> </tr> <tr> <td>2019-2020</td> <td>07/01/2021</td> <td>84 Days</td> </tr> </tbody> </table>			Financial Year	Date Of Draft Audit Report	Time Taken	2016-2017	10/11/2017	30 Days	2017-2018	30/11/2018	153 Days	2018-2019	08/01/2020	101 Days	2019-2020	07/01/2021	84 Days						
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8.	The dates on which the final audit reports were received by the Agency and time taken after issue of the draft reports	<table border="1"> <thead> <tr> <th>Financial Year</th> <th>Date of Final Audit Report</th> <th>Time Taken</th> </tr> </thead> <tbody> <tr> <td>2016-2017</td> <td>16/03/2018</td> <td>127 Days</td> </tr> <tr> <td>2017-2018</td> <td>13/08/2019</td> <td>257 Days</td> </tr> <tr> <td>2018-2019</td> <td>22/09/2020</td> <td>258 Days</td> </tr> <tr> <td>2019 - 2020</td> <td>--</td> <td>Response to Draft SAR being released.</td> </tr> </tbody> </table>	Financial Year	Date of Final Audit Report	Time Taken	2016-2017	16/03/2018	127 Days	2017-2018	13/08/2019	257 Days	2018-2019	22/09/2020	258 Days	2019 - 2020	--	Response to Draft SAR being released.	
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9.	The dates of finalisation of annual reports and time taken after receipt of the final audit reports	<table border="1"> <thead> <tr> <th>Financial Year</th> <th>Dates of finalisation of Annual Report</th> <th>Time Taken</th> </tr> </thead> <tbody> <tr> <td>2016-2017</td> <td>16.3.18</td> <td>No Delay</td> </tr> <tr> <td>2017-2018</td> <td>21.8.2019</td> <td>8 Days</td> </tr> <tr> <td>2018-2019</td> <td>1.10.2020</td> <td>8 days</td> </tr> </tbody> </table>	Financial Year	Dates of finalisation of Annual Report	Time Taken	2016-2017	16.3.18	No Delay	2017-2018	21.8.2019	8 Days	2018-2019	1.10.2020	8 days				
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11.	The dates on which documents were taken up for translation & printing and the time taken for completing the task at each stage	<table border="1"> <thead> <tr> <th>Financial Year</th> <th>Translation</th> <th>Layouting& Printing</th> </tr> </thead> <tbody> <tr> <td>2016-2017</td> <td>07.05.2018 (24 days)</td> <td>01.06.2018 (30 Days)</td> </tr> <tr> <td>2017-2018</td> <td>22.05.2020 (38 Days)</td> <td>01.07.2020 (72 Days)</td> </tr> </tbody> </table>	Financial Year	Translation	Layouting& Printing	2016-2017	07.05.2018 (24 days)	01.06.2018 (30 Days)	2017-2018	22.05.2020 (38 Days)	01.07.2020 (72 Days)							
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**EXTRACT OF THE MINUTES OF THE THIRD SITTING OF
THE COMMITTEE ON PAPERS LAID ON THE TABLE
(2020-2021)**

The Committee sat on Thursday, 28th January, 2021 from 1100 hours to 1320 hours in Committee Room "D", Parliament House Annexe , New Delhi.

PRESENT

Shri Ritesh Pandey - **Chairperson**

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Shri S.Ramalingam,
4. Shri Saptagiri Ulaka
5. Shri Ashok Kumar Yadav

SECRETARIAT

1. Smt. Suman Arora - Joint Secretary
2. Smt. B. Visala - Director
3. Shri Munish Kumar Rewari - Additional Director
4. Shri R.K. Chaudhary - Under Secretary

**REPRESENTATIVES OF THE MINISTRY OF DEFENCE
(DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND
AERONAUTICAL DEVELOPMENT AGENCY (ADA), BENGALURU**

- 1 Ms. Nabanita R Krishnan - OS & DG (R&M)
- 2 Dr. Girish S Deodhare - DS, PGD (CA) & Dir, ADA
- 3 Mr. K. Ravi Kumar - IDAS, FA to DG-ADA
- 4 Mr. Girish G Rao Dixit - OS & D (A& HR)/ TD (IFCS)
- 5 Shri Purusottam Bej - OS & Director, Budget, finance & Material Management
- 6 Dr. Ravindra Singh - Director, DPARO&M
- 7 Sh. SaurabhShukla - Addl. Director, DPARO&M

XX XX XX XX

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee.

3. to 6. XX XX XX XX

7. Thereafter, the Committee called the representatives of the Ministry of Defence (Department of Defence Research and Development) and Aeronautical Development Agency (ADA), Bengaluru.

8. The Chairperson welcomed the representatives of the Ministry and the ADA to the sitting of the Committee and explained the purpose of convening the meeting. The Chairperson also explained to the witnesses about the provisions of Direction 58 of Directions by the Speaker, Lok Sabha regarding confidentiality of the proceedings.

9. At first, the representative of the Authority apprised the Committee that the main reason for delay in laying of the documents of the ADA for the years 2016-2017 to 2018-2019 was the time taken by the ADA to recast the Annual Accounts from cash based annual Accounts to unified Accounting Procedure based on Accrual Accounting as directed by the C&AG. On being enquired by the Committee the reasons for getting approval of the documents for these years from their Competent Authorities, the representative of the ADA submitted before the Committee that issues involved for delays in this regard. However, they assured the Committee that the documents of the ADA for the year 2018-19 would be laid during Budget Session, 2021 and for the year 2019-2020 at the earliest.

10. Thereafter, the Hon'ble Chairperson thanked the representatives of the Ministry and the ADA for the useful discussion in connection with examination of the subject.
The witnesses then withdrew.

11. to 14. XX XX XX XX

A copy of the verbatim proceedings of the sitting of the Committee has been kept on record.

The Committee then adjourned.

**EXTRACT OF THE MINUTES OF THE SITTING OF THE COMMITTEE ON PAPERS
LAID ON THE TABLE(2021-2022)**

The Committee sat on Monday, 29th November, 2021 from 1500 hours to 1630 hours in Committee Room "C", Parliament House Annexe , New Delhi.

PRESENT

Shri Ritesh Pandey - **Chairperson**

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Dr. Amol Ramsingh Kolhe
4. Dr. A. Chellakumar
5. Shri S.Ramalingam,
6. Shri Saptagiri Sankar Ulaka

SECRETARIAT

1. Smt. Suman Arora - Joint Secretary
2. Shri Munish Kumar Rewari - Additional Director
3. Smt. Manjinder Pubbi - Under Secretary

XX XX XX XX

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee.

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3. Thereafter, the Committee took up the seven Reports (original) regarding the delay in laying the Annual Report and Audited Accounts of the following organisation for the consideration :-

- i. Broadcast Engineering Consultants India Limited (BECIL), Noida;
- ii. Noida Metro Rail Corporation, Noida;
- iii. Inland Waterways Authority of India (IWAI);
- iv. Ghani Khan Choudhury Institute of Engineering & Technology (GKCIET), Malda, West Bengal;
- v. National Institute of Technology, Jamshedpur;
- vi. National Institute of Technology, Sikkim; and
- vii. Aeronautical Development Agency (ADA), Bengaluru.

4. After deliberations, the Committee adopted the all seven Reports without modifications.

5. The Committee authorized the Hon'ble Chairperson to present these Reports to the Parliament.

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The Committee then adjourned.
